

# **RULES COMMITTEE**

## **SECOND REPORT**

**(FIFTH LOK SABHA)**

**(Laid on the Table on the 28th August, 1973)**



**LOK SABHA SECRETARIAT  
NEW DELHI**

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# CONTENTS

	PAGE
1. Personnel of the Rules Committee . . . . .	(iii)
2. Report . . . . .	I
3. Appendix . . . . .	3

**PERSONNEL OF THE RULES COMMITTEE**  
**(1973-74)**

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1. Dr. G. S. Dhillon—*Chairman.*
2. Shri S. M. Banerjee
3. Shri Jyotirmoy Bosu
4. Shri Shivaji Rao Deshmukh
5. Shri Devinder Singh Garcha
6. Shri H. R. Gokhale
7. Shri Jagannathrao Joshi
8. Shri Satpal Kapur
9. Shri V. Mayavan
10. Shri Amrit Nahata
11. Shri K. Raghuramaiah
12. Shri K. Kodanda Rami Reddy
13. Shri S. N. Singh
14. Shri Sant Bux Singh
15. Shri C. M. Stephen.

**SECRETARIAT**

1. Shri S. L. Shakhder—*Secretary.*
2. Shri P. K. Patnaik—*Joint Secretary.*
3. Shri B. K. Mukherjee—*Deputy Secretary.*
4. Shri J. R. Kapur—*Under Secretary.*

## SECOND REPORT OF THE RULES COMMITTEE

(Fifth Lok Sabha)

The Rules Committee, at their sitting held on the 8th August, 1973, considered amendments to rules 197 and 312B of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

2. The recommendations of the Committee are contained in this their Second Report which the Committee authorise to be laid on the Table of the House.

3. *Rule 197 (See Appendix, item 1):*—The Committee note that under *Explanation (ii)* to rule 197(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, notices of calling attention matters of urgent public importance received up to 10.30 hours on a day are deemed to have been received at 10.30 hours on that day and a ballot is held to determine the relative priority of each such notice on the same subject. Notices received after 10.30 hours are deemed to have been given for the next sitting of the House. The Committee also note that in view of the very large number of such notices received every day, there is not enough time left for the Speaker to consider all these notices before the commencement of the sitting of the House at 11.00 hours. The Committee consider that the Speaker should have adequate time to consider all such notices before the commencement of the sitting of the House. The Committee, therefore, recommend that all such notices should be given by 10.00 hours. Such notices, if received after 10.00 hours, should be treated as notices given for the next sitting.

*Explanation (ii)* to sub-rule (2) of rule 197 is proposed to be amended accordingly.

4. *Rule 312B (See Appendix, item 2):*—The Committee on Public Undertakings at present consists of ten members from Lok Sabha and five members of Rajya Sabha are associated with it. The Committee on Public Undertakings recommended to the Rules Committee that, in view of the fact that the number of Public Undertakings has increased to more than one hundred, the strength of that Committee might be raised from the present fifteen to thirty.

The Committee have carefully considered the suggestion of the Committee on Public Undertakings and are of the opinion that the

strength of the Committee on Public Undertakings be brought at par with that of the Committee on Public Accounts, namely, that fifteen members be elected from Lok Sabha and seven members of Rajya Sabha be associated with it. The Committee also recommend that the proposed increase in the membership of the Committee on Public Undertakings be given effect to from the next term of that Committee.

5. The Committee recommend that the draft amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) shown in the Appendix may be made.

NEW DELHI;  
The 24th August, 1973.

G. S. DHILLON,  
Chairman,  
Rules Committee.

## **APPENDIX**

**Amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) as recommended by the Rules Committee**

### **RULE 197**

1. In *Explanation* (ii) to sub-rule (2) of rule 197, for the figures and word "10.30 hours", wherever they occur, the figures and word "10.00 hours" shall be substituted.

### **RULE 312B**

2. In sub-rule (1) of rule 312B, for the words "ten members", the words "fifteen members" shall be substituted.